

the Stores appear to have sold at a much lesser price, ranging from Rs. 65/- to Rs. 79/- and in one case at Rs. 71/-. But that is immaterial if there is no fixed price at that time. So, the question of shielding anyone does not arise. If there was any sale contrary to the prices, no matter who is involved, he would have been prosecuted.

**डा० राम मनोहर लोहिया :** अध्यक्ष महोदय, मैं आप से कहना चाहता हूँ . . . .

**अध्यक्ष महोदय :** आपको कल प्राधे घंटे का वक्त है, उस वक्त आप क्लेरिफिकेशन कर सकेंगे ।

**डा० राम मनोहर लोहिया :** उन से तो मुझे कभी तात्पर्य नहीं रहता । मैं तो खाली आप से अर्ज करना चाहता हूँ कि लोक सभा का काम काज कैसे चलेगा । अगर सरकार के सामने साफ बात कही जाती है तो उस का उत्तर न दे कर के वह इधर उधर की बातों को ले आते हैं । सवाल साफ है कि क्या उनको दफा ४७७ के मुताबिक हिसाब में गड़बड़ी करने की, और दफा १२० के मुताबिक सरकार के खिलाफ साजिश करने की सामग्री मिली । यह सवाल गुड़ के साथ बंधा हुआ है । लेकिन सरकार यह कह कर हट जाती है कि हमें तो उससे मतलब नहीं, हमें तो खाली इंसेशियल कमोडिटीज एक्ट से मतलब है ।

**Shri A. K. Sen:** I beg the hon. Member's pardon if I had given the impression that I was evading the answer. If his question was about falsification of accounts, no such complaint came to my Ministry and, therefore, there was no occasion to examine it. If there are facts placed, we shall certainly consider them and give our impartial view.

**डा० राम मनोहर लोहिया :** यहां ब्रह्म प्रकाश जी ने खुद माना है कि उन्होंने रेलवे को घूस दी ।

**Shri Nath Pai:** It was pointed out precisely that the charges which the Police had referred to the Delhi Administration for being brought to

court were under sections 477, 120 and 34—falsification of accounts and conspiracy to defraud. This I had asked of the hon. Food Minister and we insist that the House is being misled as to whether the Delhi Police in their report have stated that prosecution can be instituted under these charges.

**Mr. Speaker:** Now the hon. Minister says that that has not been referred to the Law Ministry.

**Shri Hari Vishnu Kamath:** *Suppressio veri, suggestio falsi.*

12.29 hrs.

**STATEMENT re. REPORT OF BONUS COMMISSION**

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman): Sir, on behalf of Shri Malviya, I beg to lay on the Table a copy of the Report of the Bonus Commission. [Placed in Library. See No. LT-2436/64].

The Report raises a number of important issues and contains a note of dissent. The Report is still under study and it is not possible to state at this stage what the decision of the Government will be.

**Shri Daji:** How long will the Government take to decide upon the report of the Bonus Commission?

**Shri C. R. Pattabhi Raman:** It will be placed as soon as possible.

**Shri S. M. Banerjee:** May we know the approximate time-limit as to when it would be placed, say, one month or 1½ months?

**Shri Daji:** Will it be placed during this session?

**Mr. Speaker:** Can the Minister give some rough idea?

**Shri C. R. Pattabhi Raman:** It is a very important issue. The State Governments are there. We are all considering it and there is a note of dissent. All that is to be considered. I would like to say that we are anxious to expedite it as soon as possible.